CONVERSION OF CHANDERA TRAIN HALT INTO A FLAG-STATION

*297. SHRI N. C. SEKHAR: Will the Minister for RAILWAYS "be pleased to .state:

(a) whether Government have received any representations on behalf of the people of Chandera and surrounding villages to convert the Chandera train halt on Madras-Mangalore line on the Southern Railway into a flag-station; and

(b) if so, when the representation was received and what action Government have taken thereon?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes.

(b) Such representations were received from time to time, the last one being in November 1953. Halts are converted into flag-stations on a programmed basis, and this also may be converted in its turn.

VIOLATION OF SECTION 3 OF THE INDUS-TRIAL EMPLOYMENT (STANDING ORDERS) ACT, 1946

*309. SHRI BHUPESH GUPTA: Will the Minister for LABOUR be pleased to state:

(a) whether the Keonjhar Mines and Forest Workers' Union, Barbil, Orissa, has submitted any representations to Government regarding violation of section 3 of the Industrial Employment (Standing Orders) Act, 1946 by some mine-owners; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). No such representation has been received by Government. However, information received from the Chief Labour Commissioner (Central) shows that the Keonjhar Mines and Forest Workers' Union had represented to the Regional Labour Commissioner (Cen-

tral), Dhanbad, regarding non-submission of draft standing orders by ten or fifteen mineowners. The Regional Labour Commissioner has informed the Chief Labour Commissioner that seven mine-owners had already submitted the draft standing orders, three of them have already been certified, one has been filed (as the number of workers in the establishment was less than 100) and three are pending certification with him. The Regional Labour Commissioner has issued 'show cause' notices to three mine-owners, who have not so far submitted draft standing orders. Fuller information from the Regional Labour Commissioner is awaited.

SALE OF FOODSTUFFS TO CATERING EMPLOYEES ON THE RAILWAYS

*310. SHRI N. C. SEKHAR: Will the Minister for RAILWAYS be pleased to state:

(a) whether the railway administration has issued any instructions to the catering establishments on the railways not to sell foodstuff to the employees of those establishments; and

(b) if so, when and for what reasons these instructions were issued?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) NO.

(b) Does not arise.

GAUSHALAS

*314. MOULANA M. FARUQI: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) the number of Gaushalas aided by Government; and

(b) the number of cattle getting protection in them?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) The Central Government does not give direct financial aid to any gau-shala but an expenditure upto Rs. 2,000 p.a. in each State is shared equally between the Central and State Governments. This is spent on the provision of breeding bulls, dairy equipment and concentrates. The State Government may spend this on any number of Gaushalas. The actual number so benefiting is therefore not known.

(b) Does not arise.

f [Overtime Allowance for Railway Employees

रंतवे कर्मचारियों को अधिक समय सक काम करने का भषा

१४९. श्री कृष्णकान्त व्यासः क्या रंस मंत्री यह बतानं की क्या करंगे किः

(क) क्या रैलवे कर्मचारियों को अधिक समय तक काम करने का भत्ता दिया जाता है,

(क्व) तीसरी श्रेणी के कर्मचारियों के विभिन्न वर्गों को अधिक समय तक काम के लिए जो भत्ता दिया जाता हैं उसकी दर क्या भिन्न भिन्न है, और

(ग) क्या क्लकों को एंसा भक्ता तभी दिया जाता हैं जब उन्होंने एक महीने में २२९ घंटों से अधिक काम किया हो, और अगर एंसा है तो क्यों?

158. SHRI KRISHNAKANT VYAS: Will the Minister for RAILWAYS be pleased to state:

(a) whether any allowance is given to railway employees for working overtime;

(b) whether different rates of overtime allowance are admissible to different sections of Class III employees; and

(c) whether clerks are given such allowance only when they have worked overtime for 231 hours in a month; if so, why?] रंल तथा परिवहन उपमंत्री (श्री आं० वी० अलगेसन): (क) हां।

(ख) हां, फॅंचटरी एंक्ट ऑर आवर्स आफ एम्प्लायमेंट रंगुलेशन्स (Hours of Employment Regulations) में से जिन कर्म-चारियों पर जो लागू हो, उसके अनुसार।

(ग) हां, १६४८ के फॅक्टरी एंक्ट में नियत काम के घंट, जिनके बाद आंवरटाइम मिलता हैं, आवर्स आफ एम्प्लायमेंट रंगुलेशन्स के काम के घंटों से मिन्न हैंं। आवर्स आफ एम्प्लायमेंट रंगुलेशन्स के अनुसार 'लगातार' (continuous) दर्ज में आने वाले क्लकों और दूसर कर्मचारियों के लिए महीने में २३१ घंट रखे गए हैं।

t[THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes.

(b) Yes, according as the employees are governed by the Factories Act or the Hours of Employment Regulations.

(c) Yes; the limiting hours beyond which payment of overtime is admissible under the Factories Act, 1948, differ from those under the Hours of Employment Regulations. These hours are 231 in a month for clerks as well as all other staff classified as Continuous' under the Hours of Employment Regulations.!

भौपाल में कारखाने

९४६. श्री कृष्णकान्त व्यासः क्या श्रम मंत्री यह बताने की क्या करंगे किः

(क) भौपाल में चिन्न,ने फारखाने हैं और वे किस प्रकार के काम में लगे हैं, और

(स) उनमें लगे श्रमिकों की कुल संख्या न्या हें 7 के अपने के किल संख्या